

12.15 hrs.

STATEMENT RE : EXTENSION OF TIME
FOR COMPLETION OF INQUIRY AND
SUBMISSION OF REPORT BY KUDAL
COMMISSION OF INQUIRY ON GANDHI
PEACE FOUNDATION AND OTHER
ORGANISATION

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS AND
MINISTER OF STATE IN THE MINISTRY
OF HOME AFFAIRS (SHRI P. CHIDAM-
BARAM) : Consequent on the adoption of a
Resolution by this House on 28th August,
1981 a Commission of Inquiry consisting of
Shri Justice P. D. Kudal was set up vide
Notification No. S. C. 83 (E) dated the 17th
February, 1982. Copies of the Notification
were laid on the Table of the House on 3rd
March, 1982. The Commission was required
to complete its enquiry and submit a report
to the Central Government on or before 31st
July, 1982.

2. The Commission has so far submitted
five Interim Reports to the Government. The
1st, 2nd and 3rd reports alongwith Action
Taken Memorandum have been already
placed on the Table of the Lok Sabha on
4th December, 1985 and 7th May, 1986
respectively. The fourth and fifth reports are
under examination.

3 The present term of the Commission
expires on 31st July, 1986. On the request
of the Commission, the Government have
extended the life of the Kudal Commission
of Inquiry on Gandhi Peace Foundation and
other organisations for further period of 6
months i. e. upto 31st January, 1987.

PROF. MADHU DANAVATE (Raja-
pur) : It is a matter of shame for the
Government to go on extending the term of
this Commission like this They are perpetua-
ting this Commission. Already Rs. 1.2 crores
have been spent.

(Interruptions)**

**Not recorded.

MR. SPEAKER: Nothing will go on
record.

12.15 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Twenty fifth Report

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
FOOD AND CIVIL SUPPLIES (SHRI H.
K. L. BHAGAT) : Sir, I beg to move the
following :—

“That this House do agree with the
Twenty-fifth Report of the Business
Advisory Committee presented to the
House on the 29th July, 1986.”

MR. SPEAKER : The question is :

“That this house do agree with the
Twenty-fifth Report of the Business
Advisory Committee presented to the
House on the 29th July, 1986.”

The motion was adopted.

MATTERS UNDER RULE 377

[Translation]

- (i) Need to take urgent steps to improve
the deteriorating telephone services
in Agra, U.P.

SHRI NIHAL SINGH JAIN (Agra) :
Mr. Speaker, Sir, I would like to draw
your attention to the following matter under
Rule 377 :—

The telephone system in Agra is in a
deplorable condition and as a result there
is widespread resentment among the people
there. The condition has worsened to such
an extent that the resentment is taking the
form of agitation. The waiting list in the
telephone department is increasing day-by-
day. There is no improvement in the
situation. The concerned higher officials do